

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3467 of 2021

Mukesh Yadav @ Mukesh Kumar Yadav @ Mukesh

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. M.I. Khan, Advocate

For the State : Mrs. Shweta Singh, A.P.P.

For the Informant : Mr. Abhishek Prasad, Advocate

Order No. 02

Dated 5th April, 2021

Heard the learned counsel appearing for the respective sides.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Hussainabad P.S. Case No. 170 of 2020.

The wife and son of the informant were assaulted by the accused persons.

It has been stated by the learned counsel for the petitioner that the allegations are general and omnibus in nature. It has further been stated that the victim has never been examined by the Investigating Officer u/s 161 Cr.P.C.

Mr. Abhishek Prasad, learned counsel for the informant has opposed the prayer for bail of the petitioner and has stated that in the restatement of the informant specific allegation of assault upon his son has been levelled against this petitioner. He however has not been able to controvert the submission advanced by the learned counsel for the petitioner regarding non-examination of the victim by the Investigating Officer.

It appears that one of co-accused, Yugesh Yadav @ Yogesh Kumar has been granted bail by this Court in B.A. 3205 of 2020. The First Information Report reveals that the allegations are general and omnibus in nature. The petitioner is in custody since 08.12.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Palamau at Daltonganj in connection with Hussainabad P.S. Case No. 170 of 2020.